

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 10:00 AM of 10.01.2022 to 01:00 PM of 10.01.2022)					
Civil Matters					
1.	Rajesh Kumar 8294551777	Sunita Kumari	CWJC No. 4817 of 2020	The Petitioner is a widow lady and will suffer an irreparable loss economic wise as she had invested whatever amount she received from her husband, an ex employee of bank in the retail outlet allotment. Kindly be pleased to list this case on 12.01.2021 as the date of allotment to new allottees has been fixed by BHARAT Petroleum on 26.01.2021, after that the petition will infructuous and the third party will have to be impleaded in the instant writ petition, thus legal complicacies would surface up.	To be Listed before 26.01.2022
2.	Jai Prakash Verma 9835223045	Ram Yash Sah and others	LPA No. 1773 of 2018	Matter relating to entitlement of old pension scheme to the appellants counting the past period of service rendered by them under the erstwhile Board prior to their absorption under the State government, who were originally erstwhile employees of the Bihar State Agriculture Marketing Board, Patna. The appellants have already superannuated from their services. Due	No Urgency

				to non-grant of pensionary benefits like State Government employees, they are suffering from financial crisis. The aforementioned appeal along with others appeal have been admitted on 15.11.2019 by the D.B. of this Hon'ble Court. The appellants, are legally entitled to pensionary benefits. The impugned order passed by the Hon'ble Single Judge dismissing the writ application is fit to be quashed by this Hon'ble Court. Prayer for listing the aforementioned appeal under the heading for hearing. Prayer for listing said appeal under heading "For hearing".	
3.	Mukesh Kumar No.1 9934613419	Rakesh Kumar and others	CWJC No. 2454 of 2018	The aforementioned case is running at Serial 1 in the consolidated list, the argument and pleading are almost complete. Therefore, let it be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
4.	Jay Prakash Sharma 9507832265	M/S Construction, Proprietor Abhishek Kumar Singh	CWJC No. 18745 of 2018, CWJC No. 18738 of 2018, CWJC No. 18727 of 2018	The Punjab National Bank is going to take possession of the living house of the petitioner is which petitioner are living with entire their family members.	No specific date mentioned
5.	Rabi Bhushan Prasad-1 9835272004	Shankar Mahto @ Ramashankar Mahto	CWJC No. 17861 of 2019	Above noted case has been filed on behalf of Shankar Mahto @ Ramashankar Mahto in the year 2019 related to land related ceiling (Pre-emption) with respect to the purchased land by Mithlesh Kumar one co-villager and now the case has abated because the sole petitioner has died prior to August, 2020. In this view of the matter the	No Urgency

				case may be listed and it may be disposed of in the interest of justice.	
6.	Anita Kumari 9534589236	Bibi Keswari	CWJC No. 12456 of 2019	The petitioners was working as a teacher under department of Primary Education. Her services has not only been terminated but some other person has been permitted to take part in the selection process against the said vacancies. The order passed by the authorities even without considering the reply filed by the petitioner.	No Urgency
7.	Navin Kumar 9234520745	Birendra Kumar Singh	CWJC No. 7778/2021	In order of order sheet CWJC No. 7778/2021 the Hon'ble Justice P.B. Bajantri dismissed on the ground of delay and latches dated 15.12.2021 by clerical mistake petitioner age has been written as 88 years instead of 58 year. Kindly correct the age of the petitioner.	May be mentioned before the respective Bench only where the matter is listed
8.	Bhubneshwar Prasad 8292562697	Kamjeet Kumar Lal	CWJC No. 12986 of 2019	The aforesaid writ application has been filed against the order passed by the respondent authority whereby service of the petitioner was terminated after serving of 21 years which is illegal, arbitrary and violation of Articles 14, 16, and 311 of the Constitution of India. Hence, this case may be listed at the top of cause list under priority basis.	Insufficient details
9.	Vijay Anand 9431024148	Ram Nath Chaudhary	C.W.J.C. No. 10381/2017	Petitioner challenged the order of cancellation of license which was cancelled merely on the ground that he failed to deposit SIO. Not on the basis of any proceeding of cancellation. The writ is of the year 2017 and never ever listed. Hence, list the matter and heard	No Urgency

				out of turn as the license is only source of income of the petitioner.	
10.	Vijay Anand 9431024148	Govind Kumar Singh	M.J.C. No. 2254/2021	The present M.J.C. is filed for modification of order dated 3.12.2021 passed by Hon'ble Chief Justice sitting with Hon'ble Mr. Justice S. Kumar in C. W.J.C. No. 19370/2021 only to modify the designation of Respondent No.2 & 3 in 1st Page and in page No.22 of the order sheet.	May be mentioned before the respective Bench only
11.	Vijay Anand 9431024148	Mathura Prasad	C.W.J.C. No. 20710/2018	Vide order dated 22.05.2019 this matter was heard by the co-ordinate bench and his lordship was pleased to direct the state counsel to file counter affidavit and directing the office to re-notify on 08.07.2019 after summer vacation. The pleading is complete, the case is squarely covered by the decision of this Hon'ble court reported in 2010 PLJR(3) 825, hence the case may be listed.	No Urgency
12.	Girish Chandra Jha 9835445902	Fassiuddin	CWJC No. 13482 of 2015	That the abovementioned case (CWJC) has been filed by the petitioner for quashing the order dated 02.05.2015 passed by the respondent Commissioner, Darbhanga whereby and where under dismissed the appeal and upheld the order dated 19.03.2014 of respondent Collector, Darbhanga, whereby and where under, passed the order of dismissal of the petitioner from the post of revenue clerk, lastly posted at Bahadurpur Circle, Darbhange. The above mentioned matter is in year 2015 and the petitioner is about to retire, kindly heard this case on priority basis.	No Urgency

13.	Md. Najmul Hodda 9431495219	Nand Kishore Paswan	L.P.A. No. 59 of 2020	This appeal is directed against the order dated 21.12.2019 passed in CWJC.No.7974 of 2010 by which Hon'ble single Judge has been pleased to declared disentitlement for receiving back wages. This case is covered by the Judgment passed in CWJC No.5129 of 2009 and other analogous cases. It may kindly be listed under heading for orders.	No Urgency
14.	Rajiv Kumar Singh 9430022054	Dr Chandeshwari Rajak	MJ.C No 2352 of 2021 (Arising out of C.W.J.C. No 8138 of 2020)	The petitioner filed the present contempt petition for non-compliance of the order dt 03/08/2021 passed by Hon'ble Mr. Justice Chakradhari Sharan Singh in C.W.J.C. No 8138 of 2020 by which his lordships disposed the petition with a direction to the Principal-Secretary, Health Department, Govt of Bihar to consider the petitioners representation dt 01/07/2021 which has been brought on record by way of Annexure 16 to the rejoinder and also pass a reasoned order within a period of two months from the date of receipt/ production of a copy of this order and also directed that the Principal Secretary, Health Department, Govt of Bihar will be an obligation to record in his order, reasons why Medical-Officers have been allowed to remain posted in a District for several years as mentioned in the said representation. Further the Principal-Secretary, Health Department, Govt of Bihar should also be under obligation to	No Urgency

				<p>discussion his speaking order, the petitioner's claim of getting higher responsibility at last equivalent to such Medical-Officers who that have been assigned to Medical-Officers junior to him.</p> <p>This application stands disposed of but the respondents have not complied the said order till date while the petitioner is a Senior Medical-Officer and Is doing his duty satisfactorily and honestly in emergency period i.e., Covid-19.</p> <p>So the said petition may be listed for hearing Immediately in the interest of Justice.</p>	
15.	Sanjeev Kumar Mishra 9835068340	M/S AMBE FASTNERS PVT. LTD	Token no.: MJC 292/2022	Restoration Matter.	To be Listed for restoration after due verification
16.	Nand Gopal Mishra 9430890012	Amrish Padmanabh	MJC No. 2039 of 2021 (Contempt)	<p>Despite of Hon'ble Court's specific order/ direction to conclude confiscation proceeding under Bihar Prohibition and Excise (Amendment) Act, 2016 within 90 days, from the date of petitioner's appearance before the Authority, failing which the seized vehicle will be deemed to be released. The vehicle of petitioner is not being released even after expiry of 170 days, without there being any order in the proceeding. Gross violation of Hon'ble Court's order. Vehicle seized on 10.01.2021 and its condition is deteriorating day by day. Hence, urgent for listing.</p>	No Urgency
17.	Prabhat Ranjan	Arvind Kumar	MJC No. 2190 of 2021	For partial (typographical) modification in the cause	May be mentioned

	9934089894 6300163158			list of the Judgement dated 24.11.2021 passed in CWJC No. 6989 of 2018 (Arvind Kumar Vs. The State of Bihar and others).	before the respective Bench only
18.	Ritika Rani 9113761849	Bablu Kumar	CWJC No. 17558 of 2021 with IA No. 1 of 2021	The petitioner have been transferred within 3 months by impugned notification as Prakhand Vikas Padadhikari cum Block Development Officer to Assistant Project Officer, Rural Development Agency, Araria. After filing writ application by impugned order dated 4.10.2021 as contained in Annexure-5 of IA No.1/2021. All financial power has been given to Devanand Kumar Singh BDO Navinagar as additional charge as well as he has given charge of BDO, Rafiganj through private respondent who was transferred in place of petitioner has not joined. So let the present matter be listed for admission on 11.1.2022 alongwith IA No.1/2021 which has been filed today.	May be mentioned before the respective Bench only where the matter is listed
19.	Prabhat Ranjan 9934089894 6300163158	Bibhuti Kumar Singh	CWJC No. 21259 of 2019	Petitioner has been rendered without salary for last more than two years on account of illegal punishment order. The case of the petitioner is squarely covered by Judgement dated 14.12.2021 passed in CWJC No. 2695 of 2020 (Ranjan Prasad Samayar Vs. The State of Bihar and others). There is a judicial order of this Hon'ble Court to list this case on 23 rd of April, 2021 but the same has not been listed till date.	Office to verify and comply the judicial order

20.	Gautam Saha 9431882366	Bishnu Pada Bami	CWJC No. 5347 of 2020	Vide order dated 02.01.17 (A/10) a duly constituted Board of Officers regularized the services of petitioner w.e.f. 17.06.16 and confirmed w.e.f. 18.06.16. However, without considering the relevant facts and legal portion in the context firstly the regularizaiton of the petitioner was cancelled by the I.G., SSC, Patna (who cannot be a substitute for the Board of officers) vide fax message dated 12.12.19 (A/22) . Subsequently, the DIG, SSB, Bettiah as per the direction of his higher Officers including IG, SSB, Patna, terminated the services of the petitioner vide order dated 20.03.2020 (A/25) by way of termination simpliciter in complete violation of natural justice and without adhering the mandatory provision in compliance with the provisions of Article 311(2) of the Constitution of India. Writ petition was filed on 26.02.2020. On 16.03.2020 the writ petition was listed at Sl. No. 332 under the heading Fresh Admission before Hon'ble Mr. Justice Madhuresh Prasad but the case could be heard as this Hon'ble Court remained closed due to Covid-19. After reopening of this Hon'ble Court the case has not been listed despite best efforts by the petitioner. Pleading are complete in the case as such the case may be listed.	No Urgency
21.	Manohar Prasad Singh 9931027231	Sachin Kumar Sarathi	C.W.J.C. No. 121 of 2022	In compelling circumstances the petitioner had filed CWJC	May be mentioned before the

				No. 2304 of 2018 for direction to the M.U. to provide certificates, then in pursuant to order dated 02.04.2018 passed by Hon'ble Mr. Justice Chakradhari Sharan Singh they have supplied Marks Sheet, registration number etc., but the M.U. did not supply the degree/ passing certificate of the B.Com (Hons.) for the session 2012-15 till the day even after taking three time forwarding application for the same from the petitioner in the meantime he has passed LL.B. for the session 2017-20 from Delhi University. Now in absence of the aforesaid B.Com (Hons.) passing certificate his life and career is being spoiled. He has completed 30 years of his age and as such it is very much urgent to hear matter as early as possible i.e., tomorrow or at any date of this week as per convenience of this Hon'ble Court. The case is running at Sl. No. 3870 before Hon'ble Mr. Justice Ashutosh Kumar.	respective Bench only where the matter is listed
22.	Arbind Kumar Singh 9955644838	Gaya Prasad and others	CWJC No. 12387 of 2018	Petitioners are appointed and posted in Police Service. They are front line Corona Warriors. Despite of that they are not given special allowances as given to others since their initial appointment and as such petitioners are facing monetary loss of Rs. 133,000 p.a. each. Considering the monetary loss the date of hearing was fixed on 24.03.2020 but due to Covid-19, case is not heard.	No Urgency
23.	Mukesh Kumar	Sujit Kumar and Others	L PA No. 372 of 2021	The aforesaid case and other analogous LPAs	Office to verify as to

	8986271729			were listed before Division Bench comprising of Hon'ble Mr. Justice Rajan Gupta and Hon'ble Mr. Justice Mohit Kumar Shah on 08.12.2021. The said Division Bench has directed as follows: "The matter be listed before Bench of which one of us (Hon'ble Mr. Justice Mohit Kumar Shah) is not a member." Therefore, it is humbly prayed that it may be listed and heard on priority basis as the matter relates to appointment of Lab Technician under different hospitals of the State Government, in which the appellants have been rendering their services since the year 2010 till date. Even during the pandemic Covid-19.	why not listed before the assigned Bench
24.	Mukesh Kumar 8986271729	Sujeet Kumar Patel	CWJC No. 18059 of 2021	Petitioner was posted as SWO-A at Harnaut Branch, Biharsharif in Punjab National Bank. Petitioner has been visited with the major punishment under order dated 05.06.2020 of removal from service in violation of service rules as well as the principle of natural justice without supplying copy of enquiry report and non-issuance of 2 nd show-cause notice. Therefore, the case may be allowed to be listed out of turn.	May be mentioned before the respective Bench only where the matter is listed
25.	Sanjeev Kumar 7050102088 9771019262	Shiv Kumar Suman and others	CWJC No. 5452 of 2018	The issue involved in the present case is squarely covered by the order dated 13.12.2021 passed in CWJC No. 5907 of 2020 by Hon'ble Mr. Justice P.B. Bajanthri i.e., matter relates to the absorption of ex-	No Urgency

				instructor of Non-Formal Education. Let the same may be disposed in the light of said order, by hearing the case out of turn.	
26.	Maheshwar Prasad 9431840947	Ajit Sharma @ Ajit Kumar Sharma	CWJC No. 12619 of 2019	On the basis of mistake of auction process is going on in Auction Case No. 08/2014-15 and also warrant of arrest issue against the petitioner. Hence, this case may kindly be listed to hear out of turn.	To be Listed
27.	Md. Akram Naiyar 9122769189	Jamui Zila Talimi Markaz Workers	CWJC No. 13572 of 2015	The present writ application has similar cause of action as CWJC No. 20043 of 2019 and other batch of case. Therefore, kindly list the above case along with CWJC No. 20043 of 2019 and batch cases.	To be Listed with CWJC 20043 of 2019 after due verification
28.	Sanjeev Kumar Singh 9835061709	Nila Kumari	CWJC No. 750 of 2019	Similar and analogous cases arising out of same cause of action is listed/ tagged with CWJC 24355 of 2018 and other. In this case, also, termination order passed on the basis of degree from Sogra College has been challenged. Hence, the present case be listed/tagged with CWJC 24355 of 2018 and others.	To be Listed with CWJC 24355 of 2018
29.	Sanjeev Kumar Singh 9835061709	Md. Rafique	CWJC No. 23740 of 2018	Similar and analogous cases arising out of same cause of action is listed/tagged with CWJC No. 24355 of 2018 and others. The present case relates also to challenging termination order passed on the basis of degree from Sogra College. Hence, the present case be listed/tagged with CWJC 24355 of 2018 and others.	To be Listed with CWJC 24355 of 2018
30.	Sanjeev Kumar Singh 9835061709	Subash Singh	CWJC No. 24481 of 2018	Similar and analogous cases arising out of same cause of action is listed/tagged with CWJC 24355 of 2018 and others.	To be Listed with CWJC 24355 of 2018

				In this case also, termination order passed on the basis of degree from Sogra College has been challenged. Hence, the present case be listed/tagged with CWJC 24355 of 2018 and other analogous cases.	
31.	Mohit Agarwal 7488260077	M/s Danara Agro and Packaging Pvt. Ltd.	CWJC No. 7768 of 2020	The matter was directed to be listed on 06.09.2021 vide order dated 27.08.2021 passed by a bench of this Hon'ble Court. But the matter has not been listed till date. Moreover, the matter is urgent for hearing as the Petitioner is suffering day by day due to non-grant of capital subsidy promised to the petitioner by the Respondents. The matter was earlier also mentioned and it was directed to be verified by the Registry of this Hon'ble Court. Hence Urgency for listing and hearing of the matter.	Office to verify and comply the judicial order
32.	Md. Ziaul Quawar 9835233152	Bibi Rajda	CWJC No. 11076 of 2019 (I.A. No. 1 of 2021)	I.A. being filed on 09.09.2021 and I.A. No. 1 of 2021. To direct the respondents to take payment of the salary to the petitioner from 01.09.2017 to till now. Already status quo by the Hon'ble Court order dated 17.05.2019, but till date no salary has been paid. The irony situation is that petitioner doing a regular duty without making payment. There is no any other means of livelihood to the petitioner. Starving situation to the petitioner and his dependence is above circumstances. Kindly abovementioned I.A. listed before appropriate Bench. Hence, urgency.	No Urgency

33.	Yugal Kishore	Nilesh Anand	Token No. 16950 of 2021 (C. Misc.)	In this case, token number has generated on 11.10.21 but till now case number has not given. So, humbly pray to give case number and list this case for its early hearing and for this petitioner shall ever prays.	Office to verify
34.	Sushant Praveer 7781951208	Pallnvi Kumrri @ Pallavi Pandey	Case No.: 22186 of 2019	That the present writ application has been filed for non-payment of salary and joining of the petitioner by the competent authority. It is humbly stated that the petitioner is a female and her livelihood has been affected due to the non-payment of salary since 2010 to till date. It is, therefore, prayed to consider this case for urgent listing before the concerned Hon'ble Bench.	No Urgency
35.	Shashi Bhushan Kumar 9334096692	Shree Ram Singh	MJC No. 324 of 2021	Petitioner is 75 years old. After retirement of more than 16 year retiral benefit has not been settled. Money is required for medical treatment. Petitioner is facing starvation.	No Urgency
36.	Shashi Bhushan Kumar 9334096692	Krishan Kumar Navin	CWJC No. 7978 of 2016	Writ filed in 2016 & since 6 year neither listed nor taken up in Hon'ble High Court. Urgency is that due non payment of salary petitioner facing starvation.	No Urgency
37.	Ritika Rani 9113761849	Swati Sangam and others	CWJC No. 1835 of 2021	The present matter relates to appointment of Physical Education and Health Instructor against advertisement no. PR 373/2019. The petitioners have challenged the eight wrong questions/ options asked in the examination which was held on 16.12.2019 for appointment to the post of Physical Education and Health Instructor. The petitioners have also make representation to the	May be mentioned before the respective Bench only where the matter is listed

				Director, BSEB for examining and revising the wrong questions framed by the Board. So, let the present matter be heard on 11.01.2022 considering the recruitment process is under process and the object of the present writ application will be frustrated if not heard on urgent basis as third party will be created once appointment made.	
38.	Bauye Jee Jha 9304467147	Ganesh Mahto	CWJC No. 3043 of 2017	Pleadings are complete in the case and petitioner has illegally got compulsory retirement from the service of Uttar Bihar Gramin Bank and then he illegally has been with-held salary and after allowance and if matter is not heard immediately, the present writ will become infructuous. Hence, for urgent hearing.	To be Listed
39.	Vijay Kumar Singh No.1 9431647952	Triveni Dushadh	CWJC No. 158 of 2019	Urgency is now the private respondents are making constructions over the land as aforesaid writ related for creation of Jamabandi in the name of the petitioner as the land was recorded in the name of great grandfather of the petitioner, where as the private respondents even after losing their cases in BLT (Bihar Land Tribunal) in the year 2016, without challenging the said order before appropriate forum, creating all the disturbance towards the possession of petitioner including lodging the criminal cases as the private respondents are strong persons and the petitioner being poor person, coming from scheduled cast community	No Urgency

				having his full faith over the law. Hence, the case may be heard as priority basis.	
40.	Vijay Kumar 7004187472	Ravi Ranjan Sinha	C.W.J.C. 17714 of 2021	That present writ petition has been filed for promotion of the petitioner, which was not considered earlier. Now for promotion to Executive Engineer total 63 posts are vacate and the petitioner is presently Junior Engineer since 2009 and he is eligible candidate for promotion. May kindly hear this case on priority basis.	May be mentioned before the respective Bench only where the matter is listed
41.	Pranav Kumar 8210249090 9931022485	National Insurance Co. Ltd.	EC-BRHC01- 84016-2021	The present writ application has been filed for prohibiting the respondents from proceeding with BBC Case No. 20/2021 (Superintending Engineer, Command Area Development Circle, Sone Bhawan V. The State of Bihar and others) under Section 6 of the Bihar Buildings (Lease, Rent and Eviction) Control Act, 1982 for rent enhancement. The petitioner is engaged in the business of providing general insurance, and, among others, extends, motor vehicle insurance, rural insurance, and industrial and commercial insurance coverage. The very initiation of proceeding by the Controller-cum-SDO, Patna Sadar, Patna and Principal Secretary, Water Resources Department is without jurisdiction. Section 32 of the Act creates a bar that provisions of the Act do not apply to the building owned, among others, by the Government or local	No Urgency

				<p>authority. The present building known as Sone Bhawan belongs to the Government of Bihar (Water Resources Department). The urgency is that the next date for hearing in BBC Case No. 20 of 2021 before the Controller-cum-SDO, Patna Sadar, Patna, and there is a likelihood that a final order will be passed to the grave prejudice of the petitioner, compelling the petitioner to pay a baseless exorbitant rent. Therefore, this may be heard out of turn.</p>	
42.	<p>Nishant Kumar 8210290806</p>	<p>DR. SUBHASH KUMAR SHARMA</p>	<p>E FILING NUMBER HC01-01707-2022</p>	<p>Petitioner prays for urgent temporary relief in terms of direction of this Hon'ble Court to allow the Petitioner to participate provisionally in interview to be held on 10.1.2022 and on 11.01.2022. In terms of online advertisement dated 21.09.2020, floated by the Respondent BSUSC for appointment of assistant professors, in different universities and colleges in Bihar, for different subjects, The Petitioner applied. Despite the Petitioner being eligible and having uploaded all the requisite documents, the candidature of the Petitioner was rejected through impugned order dated 17.12.2021, and on 30.12.2021, the final list of shortlisted candidates were published for interview to be held on 10.01.2022 and 11.01.2022., excluding the Petitioner. Petitioner has been discriminated despite scoring 86 marks (3 marks more than the</p>	<p>To be Listed</p>

				cut off marks), and hence represented. But denied by the Respondent. Hence this Writ.	
43.	Ms. Roona 7759855601	Saurabh Kumar Ravi	CWJC No. 20726 of 2019	The petitioner simply seeks disposal of the matter in light of order dated 21.08.2017 passed in CWJC No. 9921 of 2017 and analogous cases. This matter relates to reversion of the petitioner from the post of Junior Accounts Clerk to Lower Division Clerk on ground of being appointed on compassionate ground. This issue has already been settled in the above stated judgement/ order dated 21.08.2017. Hence, prayed for early hearing.	No Urgency
44.	Preety Kunwar 7903933718	Geeta Kumari	CWJC No. 24557 of 2018	On 20.02.2020 notice has been sent to respondent no.7 and counter affidavit also received in this case. Petitioner is mother of three minor children and only earning member of her family. So, put this matter on urgent basis. Therefore, mentioning may be accepted and thereafter, it may be listed before Hon'ble Bench for disposal.	No Urgency
45.	Nand Goptal Mishra 9430890012	Girindra Mohan Mishra	I.A. in CWJC No. 19075 of 2019	I.A. has been filed in this case. In this case, the matter relates to quashing of a no objection certificate by A.A., Bakhtiarapur in respect of petitioner's Raiyati land, for facilitating Nal-Jal Yojna of the government. The matter is subjudice before this Hon'ble Court. During the pendency of this case, on the said Anchal Adhikari's recommendation, Jamabandi cancellation case has been instituted, in respect of the same land, only with an	No Urgency

				intention to cancel his Jamabandi and dispossess him from the land. The IA has been filed for staying the said proceeding. It may be listed as urgent matter.	
46.	Sushmita Singh 8651032611 8340790090	Satyendra Narayan Singh	Case No. 2820 of 2016 (I.A. No. 1/21)	<p>In this case the Hon'ble Mr. Dr. Justice Rajeev Ranjan Prasad vide order dated 29.11.16 has allowed no-coercive action be taken from removal of the concerned encroachment and put up this matter on 20.12.2016, till date this case has not been listed and enjoying the privilege of stay and not filed any rejoinder till date.</p> <p>The Apex Court, in an order dated 15th October, 2020, in Asian Resurfacing of Road Agency Pvt. Ltd. and Anr. V. Central Bureau of Investigation (Miscellaneous Application No. 1577 of 2020) in Criminal Appeal Nos. 1375-1376 of 2013 has reiterated that any stay on the civil or criminal proceedings will not continue beyond 6 (six) months and the Trial Court may proceed in the case without waiting for approval from the Higher Court, if the stay is not extended.</p> <p>So, your Lordship may list this case on prior basis, allow the IA- 1/21 and vacant the stay for ends of justice.</p>	No Urgency
47.	Dhananjay Mishra 9471955809	Sanjeev Kapoor and others	CWJC No. 15978 of 2010	Some one petitioner is on point of retirement. Matte fully covered with (i) LPA No. 167/2016, (ii) CWJC No. 12124/2011 (Ram Janam Jha Vs. State) and it was affirmed by Division Bench in LPA	No Urgency

				No. 2016/2014 (State V. Ram Janam Jha), (iii) CWJC No. 9921 of 2017. Matter is very old and liable to be disposed of in the light of abovesaid judgement. Hence, it is quite urgent.	
48.	Dhananjay Mishra 9471955809	Deepak Kumar Thakur	CWJC No. 19673 of 2021	Petitioner was terminated from the post of Lab-Technician in year 2020 and it is more than one and a half years, he is on the bank of starvation alongwith family. There are seven persons are depending on petitioner's salary. Hence, it is most urgent.	May be mentioned before the respective Bench only where the matter is listed
49.	Ratnakar Jha 9693484098	Om Prakash Singh	CWJC No. 12236/21	Petitioner has filed this writ application against respondent authorities for quashing the order dated 05.04.2021 Memo No. 117/21 whereby and whereunder PDS license of the petitioner of this case is covered by Hon'ble Court order in CWJC No. 10213/10 passed by Division Bench. Hence, this matter is heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
50.	Vijay Bardhan Pandey 8210203474	Sahnawaz Alam	CWJC No. 21389 of 2021	Father of the petitioner is suffering from Cardiac problem, the account which is joint with the petitioner and his father has been freezed by the SBI, Burdha Branch. The account has been freezed in compliance of order passed by the Authority of ESIC. The authority passed the order without hearing the petitioner and against the principle of natural justice though the petitioner has deposited/ submitted the contributory amount of workers for the period/month in which they worked. If matter will be heard, it is believe that his account	May be mentioned before the respective Bench only where the matter is listed

				will be unfreezed subsequently treatment of his father will be done properly. To save the irreparable loss to the petitioner and for justice, it may be hard early.	
51.	Binod Kumar 9835641445	Md. Khalid Khan	MJC No. 258 of 2020 (Restoration) in CWJC No. 19060 of 2012	The instant restoration application has been filed in January, 2020 for restoration of CWJC No. 19060 of 2012 (Termination, School Service) which stood dismissed in default on 08.11.2017 due to death of sole counsel appearing in said writ application. Therefore, the present pending restoration application MJC No. 258 of 2020 may be taken up on priority basis and kindly be heard main writ application.	To be Listed for restoration
52.	Binod Kumar 9835641445	Devendra Kumar	CWJC No. 10399/21	Petitioner prays for only disposal of representation dated 07.01.2021 (Annexure-2) of writ application since juniors and similar persons have already be extended benefits of pay scale/ promotion. Therefore, present matter may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
53.	Binod Kumar 9835641445	Sushil Kumar	CWJC No. 3109 of 2021	Current salary of petitioners (regular teachers) has been stopped and order of recovery was issued on 20.12.21. Earlier, considering the same issue, present matter was tagged with CWJC No. 2783/21 vide stay order of recovery dated 27.04.21 but respondents are requiring separate order in each case, completely ignoring State Litigation Policy, 2011 as well as compliance of order of this Hon'ble Court in	May be mentioned before the respective Bench only where the matter is listed

				letter and spirit. Therefore, it may be taken on priority basis in larger interest of justice.	
54.	Binod Kumar 9835641445	Shiv Shanker Chaudhary	CWJC No. 13803/21	Entire amount of pension of petitioner has been forfeited during the pendency of a criminal case (vigilance) on the ground of criminal case. Petitioner retired in November, 2017 but till date even the pension is not being given to him. Therefore, it may be heard on priority basis order dated 04.05.2020. (Impugned order)	May be mentioned before the respective Bench only where the matter is listed
55.	Sanjeev Kumar Mishra 9835068340	Kiran Jha	Token no.: MJC 3737/ 2019	Order of this court is not being complied with. Petitioner is a lady who retire from service.	No Urgency
56.	Abhishek 9431664776	Krishna Dev Sharma and another	CWJC No. 19940/19	Petitioners land has been acquired for construction of thermal power project of NTPC, Nabinagar, Aurangabad for which he has produced relevant paper like a Hukumnama, rent receipts from year 1955-56 but by the impugned order dated 23.01.2019 passed by Collector, Aurangabad, has rejected to give Title verification certificate which is prescribed for obtaining compensation under the land acquisition process. Urgency is that petitioner is suffering from illness and has need of money. So, matter may be heard on priority basis.	No Urgency
57.	Anuj Kumar 9939993599	Mamta Kumari Madhu	CWJC No. 10311 of 2018	Salary of the petitioner is not being paid since January 2016, However the petitioner is working as Assistant teacher and is discharging his duty regularly. The petitioner re -appointed on the said post by direction of Hon'ble High court passed in C.W.J.C. No. 8817 /	No Urgency

				2015. Her service was under dispute earlier with alleged allegation that her teacher training certificate is forged. The petitioner is facing starvation of money to meet his daily necessary requirement and unable to maintain her family. The case may be listed heard on priority basis.	
58.	Sanjeev Kumar Mishra 9835068340	Manjeet Kr. Thakur	CWJC / 24089/2019	The letter of intent and subsequent the construction of petrol pump is being made by the private respondent resulting retreating loss to the petitioner and seeing the urgency of matter specific date of fixed by Hon'ble court to enable counsel for the other side to file response.	No Urgency
59.	Rajendra Nath Sinha 9431070062	Shashi Shekhar Singh	CWJC No. 15566 of 2021	Vide order dated 13.09.2021 direction to file representation to Circle Officer respondent no. 5 regarding a removal of water logging cause, because of land encroachment over drain at village Barkapurwa after initiating land encroachment proceeding against the encroachers within four weeks and respondent no. 5 shall pass reasoned and speaking order within three months from the date of its filing alongwith a copy of this order. Representation was filed on 20.09.21 alongwith order, same was duly received by the officer of the respondent no.5 no order passed till date. Liberty to make a mention for listing the case and registry shall take step for listing the petition at the earliest.	May be mentioned before the respective Bench only where the matter is listed

60.	Pranav Kumar 9852084702	Girish Kumar Dwivedi	CWJC No. 9568 of 2021 (PIL)	Matter relates to District Judge (Entry Level) Examination Direct from Bar, in which Hindi version of question papers in Devnagri script is not supplied in addition to question papers in English version. Vide order datd 07.09.2021 passed in this case the writ application has been converted into PIL. The matter is urgent as the Advertisement has already been published on 08.12.2021 Advt. No. BSJS/01/2021 inviting applications form eligible candidates till 20.01.2022. Hence, it may kindly be taken up at the earliest.	May be mentioned before the respective Bench only where the matter is listed
61.	Ray Saurabh Nath 9334059758	Sri Vishnupad Bhawan & others	I.A. no. 01 of 2021 IN S.A. no. 156 of 2021	The Urgency is that Respondent Board has issued notice under Section 29(2) of the Bihar Hindu Religious Trust Act and they are trying to disturb the peaceful possession and occupation of the appellants over the suit property in question. Injunction had been granted earlier by the Trial Court.	To be Listed for IA
62.	Abhinav Shrivastava 9234875442	Sudama Pandey	M.J.C. No. 1429/2021	The present contempt petition has been filed with a prayer for initiating contempt of court proceedings against the opposite parties for the wilful and deliberate disobedience of the order and judgment dated 09/09/2011 passed in CWJC No. 6534/2009, reaffirmed in L.P.A. No. 1925/2011. The petitioner in terms of the aforesaid order and judgment dated 09/09/2011, is entitled to superannuate from the services of Karneshwar Singh Darbhanga Sanskrit University only after attaining the age of 62	No Urgency

				years. however, contrary to the orders of this Hon'ble Court, he has not been allowed to resume his duties in the capacity of In-charge Principle /teacher at the Upshastri Sanskrit College. The petitioner has been deprived of the benefits of length of service and payment of salary for the period in question, solely on account of illegal disposition and highhandedness of the respondent authorities.	
63.	Santosh Kumar 9835270915	Most. Chhathia Kunwar and others	C. Misc. No. 194 of 2017	Since 2017 due to stay, Lower Court is not proceeding. is senior citizen and owner of disputed (further illegible)	No Urgency
64.	Rajesh Kumar Sinha 9931265501 9304517556	Mukesh Kumar Jha	CWJC no. 114/2022	That it is GST matter accounts of the petitioner has been put on hold so it may be listed and heard as early as possible.	No Urgency
65.	Jitendra Kumar 9973087168	Nasim Alam	CWJC No. 20218 of 2018	That in this writ application, the DPO (Respondent no.6) stayed the appointment of the petitioner, who has not a competent authority without any judicial order. This case is listed on dated 19 th November, 2019 before Hon'ble Mr. Justice Smt. Anjana Mishra, who was one of the Justice of this Hon'ble Court, but then after have not listed before appropriate Bench till date.	No Urgency
66.	Nadimul Hasan 9955249163 8789053764	Md. Jawed Anwar and others	CWJC No. 6687 of 2020	Above noted case has been filed for quashing the order dated 20.02.2020 passed by Respondent No. 4, The Municipal Commissioner, Nagar Nigam, Purnea. The petitioners are permanent worker of the said Nagar Nigam, Purnea	No Urgency

				since 16.05.2013, petitioners are terminated for their service. That the above mentioned case has been heard on 29.11.2021 by this Hon'ble Court and fixed date for next hearing on dated 06.12.2021 but the case listed in consolidated list may kindly heard the matter. Proceeding are completed. Kindly list the above case of daily cause list matter as soon as possible.	
67.	Sanjeet Kumar 9431017782	Om Prakash Prasad	Cr. Misc. No. 73974 of 2019 (Quashing)	That the present quashing application has been filed under section 482 of the Code of Criminal Procedure, 1973, for quashing of order of cognizance dated 06.0S.2019, taken under section 7(a) of the Prevention of Corruption Act, 1988 (Amended 2018), taken in connection with Vigilance P.S. Case No. 49/2018 (Special Case No. 23/2018), taken by the Court of learned Special Judge, Vigilance-II, Patna. That the matter is urgent and may be listed for "ORDERS".	No Urgency
68.	Gautam Saha 9431882366	The Union of India and others	CWJC No. 14982 of 2018	Major Penalty chargesheet dated 26.08.2015 has been quashed by the learned CAT, Patna at the initial stage of departmental proceedings vide order dated 23.08.2017 without taking into account the law laid down by the Hon'ble Supreme court and without properly considering the facts and circumstances of the case, consequently, the petitioner/ respondent department has been restrained from conducting an inquiry into the charges framed	Office to verify and to be listed if earlier mentioning has been allowed

				<p>against the respondent employee.</p> <p>The case has been listed before the Hon'ble Chief Justice and Hon'ble Mr. Justice Dinesh Kumar Singh and vide order dated 22.11.2019 this Hon'ble Court was pleased to admit the case for final hearing and adjudication.</p> <p>Pursuant to the said order the case was listed at Sl. No. 143 before Hon'ble Mr. Justice Shivaji Pandey and Hon'ble Mr. Justice Anjani Kumar Sharan on 02.03.2020. However, after the allocation of cases, the case was listed at Sl. No. 329 before the same Division Bench but thereafter due to lock down on account of Covid-19, the case has not been listed.</p> <p>IA No. 1 of 2021 has been filed by the petitioner department on 08.03.2021 as per the advice of Vigilance Department for early hearing of the case. Moreover, mentioning slip has been filed on 08.03.2021 but the case has not yet been listed. Pleadings are complete in the case as such, the case may kindly be listed tomorrow or on an early date as per the connivance of this Hon'ble Court.</p>	
69.	Nand Goptal Mishra 9430890012	Ram Prakash Chaudhary	CWJC No. 7058 of 2019	<p>Pleading in this case is complete. Petitioner who retired from the post of Assistant District Supply Officer on 31.03.2016, has been punished under Rule 43(B) of Bihar Pension Rules, whereby out of admissible pension 25% pension has been seized. The punishment</p>	No Urgency

				order has been passed on the basis of malicious prosecution having no to attract the provision of Rule 43(b) Pension Rules putting the petitioner on financial crisis and mental agony. Hence, the case is urgent to be listed at the earliest.	
70.	Radha Mohan Pandey	Rishi Kumar	CWJC No. 241 of 2021	That this is an application with humble prayer for issuance of an appropriate writ, order or directions for setting aside the rejection of candidature of petitioner on the basis of defective details of petitioner loaded on website of Bihar Technical Service Commission, btssc.bih@gov.in dated 16.06.2021 (Annexure-11) under which in the matter of regularization of contractual service of the petitioner working as Junior Engineer in Minor Irrigation Division, Ara, Govt. Of Bihar, who on invitation of Bihar Technical Service Commission under Advt. No. 01/19 the petitioner who is a qualified Diploma in Civil Engineering and have completed a tenure of his service as Junior Engineer in the Minor Irrigation Department for five years ten months. The matter is urgent due to false verification, Department is going to proceed further, without considering the case of the petitioner.	May be mentioned before the respective Bench only where the matter is listed
71.	Abhishek 9431664776	Deepak Kumar	MJC No. 1667 of 2021	Direction given by this Hon'ble Court in CWJC No. 9765 of 2018 on 12.10.2020 to the State to decide representation regarding grant of	No Urgency

				ACP/MACP has not been decided as yet. Urgency in this case is that marriage of the daughter of the petitioner is going to be held and petitioner is suffering from eye problem for which operation is required. So, this case may be heard on priority basis.	
72.	Alok Kumar 9835234112	Jyoti Kumar and others	MJC No. 2064 of 2021 (Contempt Matter) (Arising out of CWJC No. 10188 of 2020)	Despite the specific order passed by this Hon'ble Court the Opp. Parties are not complying with the order passed by this Hon'ble Court by making payment of Salary of the petitioners as the petitioners are running from pillar to post for their genuine claim.. The matter is urgent hence it may kindly be taken up on any date which the Hon'ble Court may deem fit and proper.	No Urgency
73.	Prabhat Ranjan 9934089894 6300163158	Md. Sadique Hussain	LPA No. 1161 of 2019	On account of the impugned decision the respondent has been rendered without salary for last about 8 years and even when this Hon'ble court has been pleased to pass the judgement in his favour in 2019 itself. The government is not complying with the same in the name of pendency of the present appeal. Mentioning of the identical appeal arising out of the same impugned decision has been allowed by the Mentioning/Motion Bench on 25 th October, 2021 vide Sl. No. 13.	No Urgency
74.	Digvijay Narayan Singh 9386566400	Subhans Singh & Others	Second Appeal No. 93 /2008	That vide order dated 18.02.2020, this Hon'ble Court, directed the case to be listed under the appropriate heading, but it has not been listed further vide order dated 30.01.2019, this Hon'ble	No Urgency

				<p>Court further directed to list this case on 02.05.2019, for further hearing.</p> <p>The appeal may be listed for hearing, under the appropriate heading.</p>	
75.	<p>SHAILESH KUMAR 9801294071 7903154714</p>	<p>Syed Masoom Ali</p>	<p>CWJC No. 20845 of 2018</p>	<p>The petitioner is retired 74 years old person who was superannuated on 31.12.2007 but despite laps of 14 years of his superannuation he has been compelling to face departmental proceeding no. 53/2010 and awaiting the conclusion of the departmental proceeding his retiral dues of several heads have been with held as such in fag end of his life he is facing hardship. Therefore the case may be listed for urgent hearing of the matter.</p>	<p>No Urgency</p>
76.	<p>Ritika Rani 9113761849</p>	<p>Umesh Kumar Mandal & Ors.</p>	<p>CWJC No. 10534 of 2021</p>	<p>The petitioners have challenged impugned order dated 04.03.2021 (Annexure 8) by which the candidature of the petitioners has been cancelled on the alleged reason important instructions printed in the OMR answer sheet has not been followed. The petitioners are the candidates who passed preliminary examination on 14.02.2020 against 1st Intermediate level Combined Competitive Examination, 2014 and thereafter appeared in the Mains Examination on 25.12.2020 but did not found their name in the list of successful candidates despite following all the instructions carefully. So let the present matter be listed on 05.08.2021 considering the petitioner tremendous hard work of</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				six years will go in vain if not heard on urgent basis as the Commission is under process to make appointments.	
77.	Basant Kumar Singh 9835207947	Vikram Kumar	CWJC No. 18872 of 2021	In spite of the all documents of truck is complete but till today the truck was not released. The writ was filed for release of the truck in favour of the petitioner. It may be taken up as early as possible because petitioner is facing hardship in payment of EMI of the bank. [Sl. No. 300 consolidated list dated 10.01.2022 (D.B. I)]	May be mentioned before the respective Bench only where the matter is listed
78.	Ranjeet Kumar 9234945387	Harshvardhan Baheti	C.W.J.C No. 2647 of 2020	The matter is fully covered with the Judgment dated 26-09-2019 passed in CWJC No. 15326/2019 (Annexure 6 to the writ petition) Petitioner seeks disposal of his case in the light of said judgment.	No Urgency
79.	Braj Kishore Singh 9431853863	Rajeev Ranjan Satsangi and others	M.J.C. no 1425 /2021	Tied-up matter. Order of Hon'ble Court has not been complied by the respondent, similarly situated employees of the same department the respondent state moved before Hon'ble Supreme Court. S.L.P. filed by the state was dismissed and directed to state govt. complied the order of High Court.	No Urgency
80.	Ranjeet Kumar 9234945387	Suruchi Katyayni	C.W.J.C No. 20459 of 2019	Matter concerned with Educational Loan. The Hon'ble Court vide order dated 01.10.2019 directed for listing of this case after disposal of L.P.A. No. 1008 of 2019. The L.P.A. No. 1008 of 2019 disposed of on 25.02.2021. Kindly list the case in terms of order of this Hon'ble Court dated 01.10.2019.	No Urgency

CRIMINAL MATTERS					
81.	Shyameshwar Kumar Singh 9835007435	Krishna Nand Singh	I.A. No. 3/2020 in Cr. Appl. No. 2976/2017 (S.L. No. 2779 dated 3.01.2022)	Appellant is in custody since 17.08.2017. The appellant is father in law aged about 71 years ailing person, convicted u/s 304(B)/34 of IPC. Other co-accused has been granted bail by this Hon'ble Court Husband of the deceased is already been in custody. The matter needs urgent consideration.	To be Listed subject to the availability of digitized record
82.	Dhirendra Kumar 8210614891	Dhirendra Kumar (In Person)	Cr. WJC No. 463/2019	Petitioner is an advocate of Hon'ble Patna High court and petitioner has filed this writ petition in person for security to his life and property from private respondents, who are big brother of locality. Petitioner has to construct his house and now it is private respondent who are giving threatening to the petitioner for his life, if this case is not heard and no security is given to the petitioner then some untoward accident can taken place with petitioner.	No Urgency
83.	Bimal Kumar 9431206494	Cr. Appl. (S.J) No. 5279/2019	Sahdeo Mahalder @ Sahdev Mahalder	In this case LCR. Was called for on 17.11.2021 by Hon'ble Mr. Justice Prabhat Kumar Singh and same has been retired on 01.12.2021 but as yet this appeal has not been listed. Kindly list this case on priority basis.	Office to verify and comply the judicial order
84.	Ram Prawesh Kumar	Shankar Kumar Goswami	Cr. Misc. No. /2020 (quashing Matter)	In the aforesaid case the petitioner challenged Dated 30.01.2019 passed in complaint case no 2016/2018 in which court below the cognizance for the offence under section 138 of N.I.	No Urgency

				Act and the learned court below without considering the record the cognizance against the petitioner and the learned court below is ready for charge so kindly heard on priority basis.	
85.	Prakash Mahto 943144486	Abhishek Kumar Das @ Mani	Cr. Misc. No. 69455/2021 (Restoration)	The above mentioned case is for restoration of cr. Misc. No. 10292/2021 (regular Bail) which has been running on the daily cause list dt.22.12.2021 before Hon'ble Mr. Justice Birendra Kumar. But due to his Transfer, this case has not been listed as yet so this case is very urgent which may kindly be heard on priority basis.	To be Listed for restoration
86.	Mr. Ranjit Kumar Yadav 9006619732	Om Prakash @ Om Prakash Mahto	Cr. Misc. No. 67822 of 2021	That the petitioner's brother marriage is fixed on 11.02.2022 and the petitioner is in judicial custody since 02.09.2021 in connection with Brahmpura P.S. Case No. 331 of 2018 U/Ss 30(a), 38 & 41 of the Bihar Prohibition and Excise Act' 2016 which is pending in the Court of Hon'ble Mr. Justice A. M . Badar. So, this case may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
87.	Raju Kumar 9304741053	Subodh Ray @ Subodh Kumar Yadav.	Cr. Misc. No. 71899/2021	In the abovementioned case is listed before Hon'ble Mr. Justice Partha Sarthy at Sl. No. 2206. The same police station kathaiya case is listed at serial No. 227 Cr. Misc. No. 46227/2021. Sahn. This case may kindly be listed along with Sl. No. 227 vide Cr. Misc. No. 46227/2021. Matter is under Excise Act.	May be mentioned before the respective Bench only where the matter is listed

88.	Md. Najmul Hodda 9431495219	Md. Raju	Cr. Appeal No. 969/2015 (D.B)	The appellant is in jail since about more than seven years and his prayer bail was rejected on 02.02.2017 passed by Hon'ble Mr. Justice Kishore Kumar Mandal and Hon'ble Mr. Justice Sanjay Kumar. The aforesaid I.A. No. 02/2019 may kindly be listed.	To be Listed subject to the availability of digitized record
89.	Paras Nath 9934033537	Ashok Yadav	Cr. Misc. No. 60377 /21 (A.B)	The aforesaid anticipatory bail was listed under the heading of Consolidated list at serial No. 846 before Hon'ble Mr. Justice Sanjeev Prakash Sharma on 10.1.2022 and now the petitioner has been arrested therefore, it may be listed in the main list so that it could be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
90.	Basant Kumar Singh 9835207947	Akhilesh S.	Cr. Misc. No. 61981/2021	The case was already mentioned for hearing with cr. Misc. No. 55078/2021 (Vikash Kr. Rastogi vs State) but nothing was happened. The court is on 3.1.22 the case cause at Serial No. 33 of the consolidated list before the same Bench but on 10/1/22 the when the case list printed it well go down at serial no. 1356 without any reason. It may be taken up as early as possible.	May be mentioned before the respective Bench only where the matter is listed
91.	Binay Kumar 9931202486	Alok Thakur	59575/21	That this case was filed on 21.11.2021. token no has been generated as 59575/21 but Cr. Misc. No. has not generated. So, I pray Lordship that Cr. Misc. No. should be generated.	Office to verify
92.	Ajit Kumar singh 9431660499	Anupam Paswan	Cr. Misc. No. 22252/2021	In this case, there is judicial order to list this case on 29.9.2021 by Hon'ble Mr. Justice Vikash Jain vide order dt 4.8.2021 but till now this	Office to verify and comply the judicial order

				case has been listed. This is modification in which were issued to O.P. No. 2.	
93.	Prabhu Narayan Sharma	Baban Prasad Sinha@ Baban Prasad@ B.P.Sinha	Cr. Misc. No.- 36300/2021	The petitioner has filed anticipatory bail application on 09.04.2021, but till date the same has not been heard once. In the meanwhile, the prosecuting agency j CBI is taking steps to arrest the Chargesheeted accused and therefore, the petitioner being one of the accused against whom charge sheet has been submitted, apprehending his arrest. In view of the above, the petitioner humbly prayed that his bail application may be heard at an earliest.	May be mentioned before the respective Bench only where the matter is listed
94.	MUKESH KUMAR JHA 9430062411	BASOO KUMAAR@BASU KUMAR@BASU...	Cr. MISC. NO. 21094/2021	IN the present regular bail application case diary was called for vide order dt.6/8/21 and upon receipt of the same this case was listed in the main cause list of Hon'ble Mr. Justice Rajeev Ranjan Prasad till 3/11/21 but after Diwali, Chaath holidays this case vanished from the entire list from 15/11/2021 and is traceless and not listed anywhere in the entire cause list till date. Since the matter relates to regular bail, and diary is already received ,hence matter is urgent thus this case may kindly be listed before appropriate bench for proper adjudication.	Office to verify and to be listed in accordance with the judicial order
95.	Ajit Kumar Singh 9431660499	Bibhishan Pnadit	I.A. No. 2/2021 In Cr. Appl. No. 1370/2018 (D.B)	The appellatant is in custody since 5.9.2018 and the I.A has been filed on 7.8.2021 but till now the I.A. has been listed. The matter is tied –up of Hon'ble Mr. Justice Ashwani Kumar Singh	To be Listed subject to the availability of digitized record

				and Hon'ble Mr. Justice Arvind Srivastava. So this matter may kindly be taken up on priority basis.	
96.	Md. Helal Ahmad 9835234938	Abdul Rahin @ Arjun Kumar	Cr. Misc. No. 1092/2022	Arising out of Kasba P.S. case No. 181/2020 (N.D.P.S) case No. 30/2020 a regular bail of Kalicharan Sah bearing Cr. Misc. No. 29574/2021 is to be heard on 12.1.2022 before Hon'ble Mr. Justice Rajesh Kumar Verma. The case bearing Cr. Misc. 1092/2022 is also FIR. Kindly list this Cr. misc. 1092/2022 along with Cr. Misc. 29574/2021 after hearing.	May be mentioned before the respective Bench only where the matter is listed
97.	Md. Fahimuddin 9835254492	Furgan Ali @ Md. Furgan & Ors.	Cr. Misc. No. 80355/2018	In the aforesaid case, the Court below has quite erroneously issuing summons against the petitioners (who were not sent up for trial) under section 319 of cr. P.C. on the petitioner of the informant for facing trial in this case. May kindly be heard on priority basis.	No Urgency
98.	Arun Sharma 9934091184	Ramanand Rao @ Ramanand Singh	Cr. Misc. No. 39838/2021	Lordship may kindly be pleased to permit to withdraw the aforesaid case as the petitioner during the pendency of the aforesaid case was apprehended by the police and to judicial remand on 30.09.2021. and subsequently enlarged on bail by the learned Addl. Session Judge 25 th vide order dated 06.12.2021.	May be mentioned before the respective Bench only where the matter is listed
99.	Vaishnavi Singh 7838020604	Md. Sunny @ Raquib A.	Cr. Misc. No. 57840/2021	Modification application filed on 12.09.2021 not yet listed hence kindly be listed and heard urgently.	Office to verify and to be listed for modification
100.	Sanjeev Kumar Singh 9905866979	Fantus Chaudhary @ Vijay Kumar Chaudhary	Cr. Misc. No. 36542/2021 (A.Bail)	In the above noted case, the petitioner has desired to surrender before the learned Court below at Katihar. May kindly pass	May be mentioned before the respective Bench only

				the order to withdraw the same.	where the matter is listed
101.	Anuj kumar 9939993599	Deepak Kumar	Cr. Misc. NO. 64068/2018	The aforesaid case has not been listed, however other several cases filed later to the present case have been listed in consolidated list before the Hon'ble Court. Hence this case may be listed and heard accordingly.	Office to verify
102.	Santosh Kumar 8825301387	Devi Lal Yadav	Cr. Misc. No. 56006/2021	The petitioner has been arrested, so the bail petitioner becomes infructuous, so kindly grant permission to withdraw this case.	May be mentioned before the respective Bench only where the matter is listed
103.	Prakash Mahto 9431444869	Dinkar Manjhi	I.A. No. 01/2021 in Cr. Appl. No. 926/2015 (D.B)	In the above mentioned case the interlocutory application has been filed on behalf of the appellant for grant of his bail, who has been routing in jail since 12.06.2013 i.e. more than 8 years and 7 months therefore this case may kindly be put up before appropriate Bench for granting him on bail.	To be Listed subject to the availability of digitized record
104.	Yugal Kishore 8271867733	Anand Mukesh	Cr. Misc. No. 58417/2021	In this case arising out of since Cr. Misc. No. 57384/2021 Running at SL. No. 161 and Sl. No. 219 of consolidated list, So, humbly pray to this case cr. Misc. 57384/2021 and for this petitioner	May be mentioned before the respective Bench only where the matter is listed
105.	Devedra Kumar 9431882938	Shashi Prakash	Cr. Misc. 71017/2021	That the petitioner is innocent falsely implicated in excise case although he is a student remain custody since 4 month So your lordship may list the case as soon as possible.	May be mentioned before the respective Bench only where the matter is listed
106.	Mr. Vijay Kumar 7004187472	Hari Narayan Sharma	Cr. Misc. 35218 of2021	That the petitioner has filed anticipatory bail before this Hon'ble Court	May be mentioned before the

				dated 12.04.2021 and since then present case is pending before this Hon'ble Court Since 3 months the petitioner is suffering from Chronic Asthma and his 60% lung is infected and he has go Delhi for better treatment So, may kindly hear this case on priority basis.	respective Bench only where the matter is listed
107.	Anil Kumar Singh 9835233506	Kirtan Bin	Cr. Misc. No. 39893/22020 (A.B)	The aforesaid Anticipatory Bail has been heard on 22.10.2021 by the Hon'ble Mr. Justice P.B. Bajanthari and directed to list this case on 15.11.2021 but till day not listed, hence kindly list this case before the appropriate Bench. Earlier also mentioned this case .	Office to verify and to be listed in order of seniority
108.	Prabhu Narayan Sharma	Tapan Kumar Roy@ Ta pan Roy	Cr. Misc. No.- 46486/2021	The petitioner has filed anticipatory bail application on 05.08.2021 but till date the same has not been heard once. In the meanwhile, the prosecuting agency , CBI is taking steps to arrest the chargesheeted accused and therefore, the petitioner being one of the accused against whom charge sheet has been 1 submitted, apprehending his arrest. In view of the above, the petitioner humble prayed that his bail application may be heard at an earliest.	May be mentioned before the respective Bench only where the matter is listed
109.	Ravindra Kumar 9334047857	Ganga Dayal Ram (Appellant No. 5)	I.A. No. 03/2021 IN Cr. Appl. No. 584/2014 (D.B)	The appellant is aged about 73 years and suffering from old age and diseases and is languishing in judicial custody since 10.06.2014 i.e. more than 7 years and 6 months. So, it may be listed and heard at earliest.	To be Listed subject to the availability of digitized record
110.	Sushmita Singh	Rupam Singh	Cr. Misc. No. 4570/2021	That on dated 23.04.2021, Hon'ble Mr. Justice Sunil	Office to verify and

	8651032611			Kumar Panwar directed to call for a report regarding latest status of investigation in connection with Banka P.S. case No. 519/2020, from the Court of Learned Additional Session Judge-1- cum-Special Judge, POCSO, Banka. Put up on receipt of the report. In this regard report has come vide letter No. 230, letter dated 2.12.2021, Receiving date 17.12.2021, High Court ref. No. 20542. So, Lordship may list this case on priority basis.	comply the judicial order
111.	Sameer Ranjan 9801483796	Ajay Thakur	Cr. Misc. No. 55873/2021	The petitioner has been backed of his job due to this case and this survival become and his family members as he is sole winner of family.	May be mentioned before the respective Bench only where the matter is listed
112.	Parmatma Singh 9472240591	Saroj Mahto	Cr. Misc. No. 22283/2019 (quashing matter)	Above noted quashing application has been filed on 2.4.2019 for quashing the order of cognizance dated 11.10.2018 passed by Learned A.C.J.M.-V, Bhojpur, Ara but till date this case has not listed. As such this case may be listed before appropriate Bench on top of the list.	No Urgency
113.	Dhananjay Mishra 9471955809	Sahabuddin and another.	I.A. No. 03/21 IN Cr. Appl. No. 347/2017	Earlier mention was allowed subject to the availability of Division Bench. Now the Division Bench of Hon'ble Mr. Justice Prabhat Kumar Singh is available since 05.01.2022. so the above mentioned matter should be placed before the Division Bench.	To be Listed subject to the availability of digitized record
114.	Anil Kumar Roy 9431456532	Lal Babu Choudhari	Cr. Appl. No. 1260/2019	The appellant is in jail custody since 3.12.2014, there is not direct evidence which implicated the petitioner in this case. I.A. No.	To be Listed subject to the availability of digitized record

				1/2021 filed on behalf as petitioner for bail. May kindly heard this case.	
115.	Mr. Bimlendu Mishra 9431079980	Md. Sainul & Another	Cr. App. No.881 of 2015 (DB); I.A. NO 3314 of 2018	Appeal stands admitted on 03.11.2015 and L.C. records was called for. Appellants stand convicted u/s 324 and 302 of the I.P.C. By order dt.09.08.2017 passed by Hon'ble Mr. Justice Kishore Kumar Mandal sitting with Hon'ble Mr. Justice, Mr. Rajendra Kumar Mishra a liberty was given to the appellants to renew the prayer for bail if the hearing was not taken up within fifteen months. The case has not still come under the heading for hearing. The appellant no.1 is in jail since 04.01.2012 and the appellant no.2 is in jail since 31.08.2015 respectively. Therefore, prayer for urgent listing of I.A. 3314 of 2018.	To be Listed subject to the availability of digitized record
116.	Santosh Kumar 8825301387	Sunaina Devi and Another.	Cr. Misc. No. 51713/2021	Both the petitioner are ladies and one of the petitioner i.e. petitioner No. 2 Manju Devi @ Manorma Devi has been arrested. So kindly list this matter for withdrawal for one petitioners.	May be mentioned before the respective Bench only where the matter is listed
117.	Ajit Kumar Singh	Md. Farmud	Cr. Appl. No. 1275/2020(S.J)	In this case, there is judicial order to list this case after four months i.e. after 24.12.2021 but till now this case has not been listed. So, this case may kindly be listed on tied-up day of Hon'ble Mr. Justice Prabhat Kumar Singh.	Office to verify and comply the judicial order
118.	Arvind Kumar Singh 8986169425	MD. Soaib Khan @ Soaib Khan @ Md. Shoib Khan	Cr. Misc. No. 9800/2021	This case is Anticipatory bail. Main offence in this case is of sec. 307 of IPC. This case was transferred by Hon'ble Mr. Justice Sudhir Singh. Thereafter, Hon'ble the	May be mentioned before the respective Bench only where the matter is

				Chief Justice has already granted permission for listing this case. However this case has not been listed till date.	listed
119.	Sachida Nand Rai	Abdul Rahman@ Abdul Rahman Khan	Cr. Appl. No. 932/2017 (D.B)	The aforesaid Interlocutory application was running on daily cause list for its hearing before Hon'ble Mr. Justice A. Amanullah and Hon'ble Mr. Justice Madhuresh Prasad. Since 19.06.2019 but now it has been So, it may be heard and disposed.	To be Listed subject to the availability of digitized record
120.	Bachan Jee Ojha 9934101175	Jagnarayan Gond	I.A. No. 2/2021 Cr. Appl. (D.B) No. 656/2019	The appellant is in jail custody about 3 and half years. Earlier bail of the appellant was rejected with observation "At this stage." So it may be heard on priority basis because his father is serious.	To be Listed subject to the availability of digitized record
121.	Bachan Jee Ojha 9934101175	Raj Kumar Bhuiyan and Ors.	Cr. Appl. No. 111/2017	The appellant in jail custody since 5.10.2015 about more than 6 years and similarly situated co-accused (appellant) has been granted bail. Earlier mentioning slip was allowed on 25.03.2021 and according the case was listed on 22.09.2021 before Hon'ble Mr. Justice Madhuresh Prasad and there after listed so, the case may be listed before appropriate Bench. The brothers are in jail custody.	Office to verify and comply the judicial order
122.	Prabhat Kumar Singh 9431683889	Lav Kush Bhatt	Cr. Appl. 747/2019 (S.J)	The appellant is in custody since 5.3.2018 and I.A. 2/2021 filled for Bail. So list this case under heading for orders.	To be Listed subject to the availability of digitized record
123.	Prabhat Kumar Singh 9431683889	Umesh Bhagat	Cr. Appl. (S.J) No. 2187/2021	The appellant is in custody 5.3.2021 and this appeal admit and LCR called on 17.8.2021 and LCR received on 1.9.2021 so may kindly list this case for orders.	To be Listed subject to the availability of digitized record

124.	Arun Kumar Mandal 9430928446	Jay Prakash Bhagat	Cr. Misc. No. 64110/2021 (R. Bail)	It is prayed that daughter of the petitioner namely Puja Kumari Bhagat whose marriage is to be held on 17: 01.2022. with Anand Kumar Chaudhary and this case is not likely to be taken up soon as it is in consolidated list and petitioner's presence is essential in the marriage ceremony as it was the first date of marriage in the season and hurriedly decided to be performed on 17.01.2022. hence this case may kindly be heard on the basis of urgency while considering the aforesaid facts for the ends of justice.	May be mentioned before the respective Bench only where the matter is listed
125.	SANTOSH KUMAR PANDEY 9430002385	Anil Chaudhary @ Lalu Chaudhary	Cr. Misc. No. 16368 of 2021 (R. Bail)	In aforesaid matter Hon'ble Court vide his order dated 02.07.2021 has directed to list the matter on 09.07.2021 but matter gone to bottom list. Petitioner is in custody since last about 8 months and he has sustained fracture injury in hand in jail campus. Hence case may be listed on priority basis.	Office to verify and comply the judicial order
126.	GOPAL BOHRA 9430806868	RAJBALLAB H PRASAD @ RAJBALLAB H YADAV	I.A. No. 1 of 2021 in Cr. Appeal (DB) No. 224 of 2019	The Appellant has been in jail for 5 years, he is aged about 62 years and a heart patient and has fear psychosis that with the rise in COVID-19 new variant omicron spreading rapidly there are possibilities that it would affect his health which could be fatal for him and needs proper medical care.	To be Listed subject to the availability of digitized record
127.	Mr. Bharat Lal 9431457101	Jitendra Mahto	Cr. Appl. (DB) No.467/2019	Vide S. No. 159 dated 27.07.2021 Hon'ble Mentioning Bench directed the above noted case to be listed but the case has not been listed	To be Listed subject to the availability of digitized record

				till date & I.A. No. 01/2021 has been filed on 8.2.2021 for bail but the case has not been listed till date and the maximum sentence is 12 years.	
128.	Ray Saurabh Nath 9334059758	BHIM SAIN	Cr. Misc. no. 50526/2021	the petitioner is in custody since 15.07.2021 in Excise case.	To be Listed subject to the availability of digitized record
129.	Ray Saurabh Nath 9334059758	Rishi Raj	Cr. Misc. no. 62312 of 2021	The petitioner is a College Student and he is in custody since 19.07.2021 and further he does not have any criminal antecedent. Examination in college is going on.	To be Listed subject to the availability of digitized record
130.	Mr. Sangeet Deokuliar 9334392666	Amlash Thakur	Cr. WJC. No. 2585/2017	That the petitioner has filed the present writ application for a direction to conduct proper enquiry by another investigating agency as the respondents have filed a false case on forged evidence ignoring the documents, photos and videos available on record and said that no consideration can be made on the final assessment for theft of three phase energy though there was no three phase I inc in the village of the petitioner and he worked on his diesel generator, so no theft was made but illegally his house was raided in absence of any male member in evening, contrary to the provisions of the Electricity Act. The present application has been filed in the year 2017 but till date the same has not been taken up; the petitioner is a sufficiently aged person old about 70 years suffering from numerous old age ailments and i unable to bear the rigors of litigation and presently he is being threatened by the	No Urgency

				officials and is being pressurized to pay the alleged fine or will be put behind bar or attachment will follow. Hence the urgency.	
131.	Mrigendra kumar 9973093101	Baby Devi & Anr.	Cr. Misc. No-. 32151/2021	Present case is an Anticipatory bail but stamp reporter has wrongly reported this case as regular bail and listed before the bench allocated for regular bail. So, your Lordships may kindly grant permission to list this case before appropriate Bench.	Office to verify and to do the needful
132.	Rakesh Kumar Singh 9771404428	Binda Singh	Cr. WJC. No. 199/2020	The matter relates to release of commercial vehicle(Truck) which is laying in custody in connection with Bodh Gaya PS Case No-186/2017 since June 2019. The petitioner is the bona fide registered owner of the vehicle and all the documents of ownership is on the name of the petitioner. There is a huge lone on the said vehicle and the petitioner is paying the loan without any income from the said vehicle. Moreover, the said truck is the only means of livelihood of the petitioner. The vehicle is perishable item and it is standing in open in the police station degrading day by day. The Hon'ble Apex Court in many judgements has held that commercial vehicles seized in respect of an offence shall not be kept in police station for long.	To be Listed
133.	Shilpi Keshri 8987365744	Mithilesh Kumar Roy and Anr.	Cr. Misc. No. 67452/2021	That the present bail application has been filed for grant of regular bail in connection with P.S. case No. 277/2021 u/s 272/273 of the IPC, 1860 and section 30(a)/32/41 and	May be mentioned before the respective Bench only where the matter is

				47 of the Bihar prohibition and Excise Act, 2016. That the petitioner's father is seriously ill and is under medical treatment. The petitioner is the only care taker of his father. Medical certificate is attached with the mentioning slip. This case is on consolidated list of Hon'ble Mr. Justice Rajesh Kumar Verma on serial No. 1499.	listed
134.	Ajit Kumar Singh 9431660499	Mukesh Kumar Rajak	Cr. Misc. No. 74337/2019	In this case, there is judicial order to list this case on 16.11.2021 by Hon'ble Mr. Justice Ashutosh Kumar vide order dt. 29.10.2021. so, this case may kindly be listed on priority basis.	Office to verify and comply the judicial order
135.	MR. GAJENDRA NATH OJHA 9934040219	NIRAJ PANDEY	Cr. Appeal (S.J.) No. 4003 of 2021 (Item No.3402 In the Cause List dated 10.01.2022)	The present Criminal Appeal has been filed for setting aside the Order dated 26.08.2021 passed by Additional Sessions Judge 3 rd Cum Special Judge (SC/ST Act), Bhagalpur in A.B.P. No. 1496 of 2021 by which learned Additional Sessions Judge III cum Special Judge (SC/ST Act), Bhagalpur has dismissed the anticipatory ball petition holding that In view of provisions of SC/ST (POA) Act Appellant does not deserve for the privilege of anticipatory bail and further to allow anticipatory bail of this Appellant who is apprehending his arrest in connection with Pirpaiti (Bakharpur) Police Station Case No. 84 of 2021 registered for the offences punishable under Sections 147, 148, 149, 341, 323, 333, 353, 307, 504 of the Indian Penal	May be mentioned before the respective Bench only where the matter is listed

				Code and Section 3(i)(r) (s)(va) of the Schedule Caste and Schedule Tribe (Prevention of Atrocity) Act, 1989. At present the father of the Appellant who is a serious Heart Patient and also suffering from various ailments and for his better treatment the Doctor has advised him to treat at AIIMS, New Delhi and the Appellant is taking care of his father so in the emergent situation the present Criminal Appeal may be heard at priority basis.	
136.	Paras Nath 9934033537	Pappu Yadav	Cr. Misc. No. 61344/021 (A.B)	The aforesaid anticipatory bail was listed under the heading of Consolidated list at serial No. 914 before Hon'ble Mr. Justice Sanjeev Prakash Sharma on 10.1.2022 and now the petitioner has been arrested therefore it may be listed in the main list so that it may be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
137.	Santosh Kumar 8825301387	Pintu Kumar	Cr. Misc. No. 50814/2021 (731 of consolidated list dated 10.01.2022.)	Mother of the petitioner is seriously ill and she is suffering from gynecological disorders and the doctor has prescribed for check-up . your Lordship the petitioner is the only son of his mother and nobody ... to look after her. So kindly list this matter on urgent basis.	May be mentioned before the respective Bench only where the matter is listed
138.	Binay Kumar 9931202486	Puna Singh @ Dhiraj Singh @ Shiraj Kumar Singh	Cr. Misc. No. 50489/2021	That the mother of petitioner is seriously ill petitioner no is to case and.....his mother. Petitioner father is in Government job who is very far away and So, I pray Lordship to hearing this case.	May be mentioned before the respective Bench only where the matter is listed
139.	Pushpendra Kumar Singh	Satyendra Rai and another	Cr. Misc. No. 25587 of 2021	In The aforesaid case, Daughter of Petitioner	May be mentioned

	7903909029			No. 1 and nephew of Petitioner No. 2, namely Chinki Kumari has been fixed on 24.01.2022, and petitioner No. 2, is guardian of his family who look after the financial status and due to issuance of warrant petitioners suffering from difficulty to arrange marriage ceremony, therefore this case may kindly heard out of turn.	before the respective Bench only where the matter is listed
140.	Pramod Kumar 9430419917	Nand Jee Pal & anr.	Cr. Appl. (S.J) No. 184/2020	This case was last time listed on 20.03.2020 before the Bench presided over by Hon'ble Mr. Justice Arvind Srivastava under heading "Office Notes" but due to Covid-19 situation, the case was not heard, thereafter it went out of list at in December 2021 was mentioned before Hon'ble Mr. Justice Anjani Kumar Sharan who directed to mention before the Registrar, list and and the case was mentioned and the office Registrar asked the office to list.... but was not listed.	No Urgency
141.	Pramod Kumar 9430419917	Harendra Yadav	Cr. Misc. No. 71343/2021 (R. Bail)	It is prayed that this case be heard along with cr. Misc. No. 47557/2021, Cr. Misc. No. 57623/2021, cr. Misc. No. 48961/2021 since all there case arise from same police station case i.e. Jagdishpur P.S. case No. 06/2020.	May be mentioned before the respective Bench only where the matter is listed
142.	Abhishek 9693893741	Shailesh Kumar Singh	Cr. Misc. No. 74462/2019	Prayer for discharge has been rejected where in para 171 of the case diary it has came that No case is made out against the petitioner. Petitioner is Rtd. I.P.S. officer having old age and unable to move Bhagalpur, where	No Urgency

				case is pending for framing of charge, due to covid-19. It is a fresh case which has not been listed or heard as fresh case even acceptance mentioning slip before covid-19 pendency so matter is urgent it may be heard on priority basis.	
143.	Arun Kumar Tiwari 6203370858	Not mention	Cr. Appl. No. 1139/2016 (D.B)	There was direction of Hon'ble Supreme Court in this case to complete the hearing of Cr. Appeal No. 1139/16(DB) before 31.12.2021. Case is listed under list of hearing below in the listing D.B.-IV. In the light of direction of S.C., this case may kindly be listed on priority basis for hearing. alternatively, the I.A. may kindly be listed before appropriate Bench vide I.A. No.02 of 2021 filed on 19.01.2021 along with Cr. Appeal No. 1147 /16 (D.B) which is also pending since long. (SL. No. 38, on 23.12.2021)	Office to verify and to do the needful
144.	Paras Nath 9934033537	Suryadev Yadav@ Kuriya	Cr. Misc. No. 43355/021 (A.B)	The aforesaid anticipatory bail was listed under the heading of Consolidated list at serial No.1150 before Hon'ble Mr. Justice Arvind Srivastava on 10.1.2022 and now the petitioner has been arrested therefore, it may be list in the main list so that it may be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
145.	Vikash Kumar Pankaj 9472665750	Pratima Devi @ Pratima @ Salma	Cr. Appl. (S.J) No. 977/2021	The Hon'ble Court of Hon'ble Mr. Justice Birendra Kumar vide order dt, 01.12.2021 directed for listing the case with Cr. Appl. (S.J) No. 1382/2020 wherein lower Court record has already been received. Till date the matter has not been listed, accordingly.	Office to verify and comply the judicial order

				Appellant is a destitute and Nepalese citizen and in custody since 16.11.2015.	
146.	Saket Kumar Singh 8051901920	Ajay Kumar	Cr. Misc. No. 38909/2021	The aforesaid case may kindly be heard out of turn as petitioner BA. (Hons.) examination is going to be held from 15.1.2022. The aforesaid case listed at Sl. No. 43 before Hon'ble Mr. Justice Purnendu Singh.	May be mentioned before the respective Bench only where the matter is listed